

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**3. IA 679/2023 IN C.P. (IB)/1688(MB)2018**

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2023**

**NAME OF PARTIES: - Manishkumar Patel Liquidator Of  
Mi Marathi Media Limited**  
**IN THE MATTER OF**  
**Broadcast Audience Research Council**  
**V/s**  
**Mi Marathi Media Ltd**

**APPEARANCES: -**

**FOR THE APPLICANT** : TN Chandrassekar Advocate For The Liquidator

**FOR THE RESPONDENT** : Absent.

**Section: Regulation 44(2), Liquidation process Regulation, 2016 U/s  
9 of (IBC)**

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**ORDER**

The matter is taken up through Virtual Hearing (VC).

**IA-679/2023** – This application is filed by Manishkumar Patel Liquidator of Mi Marathi Media Limited seeking exclusion of 148 days from 09.05.2022 till 03.10.2022 from the CIRP under Regulation 44(1), being the time lost between suspension of the previous Liquidation and appointment of the Applicant as the New Liquidator. Since the present Liquidator was appointed on 22.09.2022, therefore, the Liquidator is in the process of taking steps to complete the liquidation process, and to sell the assets of the Corporate Debtor. Considering the request of the Counsel for the Liquidator, this Bench considers fit and proper to extend the period upto 20.06.2023. With the aforesaid observations the

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**IA-679(MB)/2023 is allowed and disposed of.** The Liquidator is directed to file Progress Report on or before the next date of hearing. List the matter for hearing on **21.03.2023**.

**Sd/-**

**SHYAM BABU GAUTAM**  
**Member (Technical)**

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**

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